

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. IA/1810/2024 C.P. (IB)/358(MB)2020

IN THE MATTER OF

Universal Petro-Chemicals Limited	... Petitioner
Vs	
Joy Homecreation Limited	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

IA 1810 of 2024- Counsel for the Applicant prays for withdrawal of the present IA.

Allowed as prayed for. Accordingly, the IA is **disposed of** as **withdrawn**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/